

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 97(ND)/2015  
RT No.07/2016**

M/s Plezer Investments Pvt. Ltd. & Ors. ...Petitioners


Versus.

M/s Mukesh Udyog Ltd. & Ors. ...Respondents

Present: Mr. Sunil Salotra, Advocate for petitioners.  
None for respondents.

Learned counsel for the petitioners has filed written submissions and assures to supply a copy of the same to the counsel opposite. Mr. Sunil Salotra, Advocate for the petitioners stated that Mr. Tejinder Singh, Advocate for the respondents informed him today that his son met with an accident and got his arm fractured. The matter is adjourned to 09.02.2017 for arguments

Request be submitted to the Hon'ble President, Principal Bench, NCLT New Delhi that it would not be possible to dispose of the case within the extended period which will be expiring on 06.02.2017. However, efforts would be made to dispose of the case as expeditiously as possible.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

January 24, 2017  
Saini